

2012

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. O.A. 350/01830/2015

Date of order: 15.12.2015

Present : Hon'ble Mr. Justice G. Rajasuria, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SMT. GOURI MUKHERJEE

VS.

UNION OF INDIA & ORS. (Eastern Railway)

For the Applicant : Mr. P. Goswami, Counsel

For the Respondents : Ms. S.D. Chandra, Counsel

O R D E R (Oral)

Per Mr. Justice G. Rajasuria, Judicial Member:

Heard both.

2. This O.A. has been filed seeking the following reliefs:-

"a) An order by directing the respondent the Respondents, their officers, agents, sub-ordinates to consider and/or cause to consider pension in favour of the applicant at a rate under the law on account of her deceased husband, Giridhari Mukherjee, who died as a Railway Servant during his service period and to continue the same in due consideration of the representation (Annexure "A-5") till the disposal of the application;

b) Such other or further order or orders as to this Hon'ble Tribunal may seem fit and proper from the facts and circumstances of the case;

3. The Ld. Counsel for the applicant would air the grievance of his client that his client the petitioner is the widow of Late Giridhari Mukherjee, and she was getting family pension. While so suddenly and without any reason whatsoever her family pension was stopped from 2000 onwards. She made

incessant demands for payment of family pension, for which the Railway authorities replied that she got remarried. But that was not true. In order to establish her marital status as a widow, she filed a Civil Suit and got a decree as found in Annexure A-4. Even after that there was no response from the Railways. Her representation dated 30.7.2015 at Annexure A-5 also evoked no response. Hence this O.A.

4. Ld. Counsel for the applicant would submit that if suitable direction is given to file a detailed reply they would file the same.
5. Without deciding the matter on substantive merits in this factual matrix, the respondents are directed to consider the representation of the applicant dated 30.7.2015 purely on merits and give a suitable reply to it within a period of two months from the date of receipt of a copy of this order.
6. The O.A. is, accordingly, disposed of. No costs.

(Jaya Das Gupta)
MEMBER(A)

(G. Rajasuria)
MEMBER(J)

SP